

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 144/MP/2017**

Subject : Petition under Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations 2016 and Central Electricity Regulatory Commission's DOP on Reserve Shutdown and Compensation Mechanism dated 5.5.2017 for seeking upward revision of the Technical Minimum fixed for schedule of operation of NLCIL lignite based Generating Stations (TPS I Expn, TPS II stage 1 & 2, TPS II Expn) and other related issues.

Date of hearing : 30.1.2018

Coram : Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : NLC India Limited (NLCIL)

Respondents : TANGEDCO and Others

Parties present : Ms. Ranjitha Ramachandran, Advocate, NLCIL  
Ms. Anushree Bardhan, Advocate, NLCIL  
Shri S. Vallinayagam, Advocate, TANGEDCO

**Record of Proceedings**

Learned counsel for the Petitioner submitted that after the notification of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2010, the Petitioner's power plants are facing difficulties in implementation of technical minimum up to 55% MCR. Learned counsel for the Petitioner requested to review the technical minimum of 55% of MCR loading or installed capacity of a generating unit and revise the same for the lignite fired stations of NLCIL under the provisions of power to remove difficulties and power to relax to ensure reliable, safe and stable operation of the units on a sustained basis.

2. Learned counsel for the Petitioner further submitted that none of the respondents except TANGEDCO have filed their replies and requested the Commission to direct the respondents to file the replies.

3. Learned counsel for TANGEDCO submitted that the present Petition is not maintainable. Learned counsel for TANGEDCO further submitted that if the Petitioner is aggrieved of non-consideration of its comments before the Commission at the time of finalizing the Fourth Amendment to the Grid Code, the Petitioner should challenge the same before the appropriate forum.

4. After hearing the learned counsels for the parties, the Commission directed the respondents and NLDC to file their replies on or before 10.2.2018, with an advance copy

to the Petitioner who may file its rejoinders, if any, by 20.2.2018. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

5. The Petition shall be listed for hearing on maintainability as well as on merits on 27.2.2018.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**